

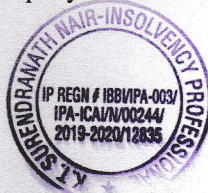
**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUMTECH INFOSYSTEM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sumtech Infosystem Private Limited
2.	Date of incorporation of corporate debtor	17-05-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2012PTC231227
5.	Address of the registered office and principal office (if any) of corporate debtor	A-402, Panchseel Co-operative Housing Society, Radhagram, Dhobi Ghat, Vakola, Santacruz East, Mumbai City, Mumbai, Maharashtra, India, 400055
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 07-02-2024
7.	Estimated date of closure of insolvency resolution process	05-08-2024 (180 days starting from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Surendranath Karat Thazhethetil Nair IBBI Registration No.: IBBI/IPA-003/IP-N-00244/2019-2020/12835
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Villa No 263/Ward No XXXVIII "Kedar", Nandanam Gardens, House No, Anakkotta Road, Guruvayoor, Thamarayoor Post Thrissur Dist, Kerala State, Near Devees Bakery And Supermarket, Thrissur, Kerala, 680505. Email ID: surendranathnair@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Suite No. 5, 8th Floor, 207, Embassy Centre, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra – 400021. Email ID: cirpsumtechinfosystem@gmail.com
11.	Last date for submission of claims	21-02-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) WebLink: https://ibbi.gov.in/en/home/downloads Physical Address: As per Point 10 b) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the



commencement of a Corporate Insolvency Resolution Process of the **M/s. Sumtech Infosystem Private Limited** on 07-02-2024.

The creditors of **M/s. Sumtech Infosystem Private Limited**, are hereby called upon to submit their claims with proof on or before **21-02-2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Surendranath Karat Thazhethetil Nair
Interim Resolution Professional

IBBI/IPA-003/IP-N-00244/2019-2020/12835

Date: 09th February, 2024

Place: Mumbai



